## In The Central Administrative Tribunal

**GUWAHATI BENCH: GUWAHATI** 

ORDER SHEET APPLICATION NO.

199

OF 1998

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Date

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Advocate for Applicant(s) My, Khi. B. R. Si Mayh ... Mynrs. T. M. M.

Advocate for Respondent(s) M, SiAW, Sr. C cc, S C

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Notes of the Registry

Order of the Tribunal

This application has been filed by the applicant challenging Annexure A/8 and A/9 dated 29.1.98 and 6.3.98 respectively by which adverse remarks recorded in the ACR for the year 1996-97 were communicated to the applicant and promoting 3 junior officers to the supertime scale. The applicant is an Indian Police Service Officer. The applicant filed representations against the impugned orders on 12.3.98 and 14.5.98. Those representations have not yet been disposed of.

We have heard Mr B.K.Singh assisted by Mr N.J.Singh, learned counsel appearing on behalf of the applicant and Mr S.Ali, learned Sr.C.G.S.C for the respondents. Mr Ali has pointed out that the impugned orders were passed on 29.1.98 and 6.3.98 and the representations Mahad been submitted on 12.3.98 and 14.5.98. Six

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months period is not yet over. Therefore, the application is premature. Mr Singh also does not dispute this aspect of the matter. Therefore, we are not inclined to entertain this application. However, we hope and trust that the respondents shall dispose of the representations as early as possible.

Application is disposed of. No costs

ØQ\_\_ Member

Vice-Chairman